

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.297/2000

Wednesday this the 22nd day of November, 2000.

CORAM

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Leelamma Koshy
W/o Late K.Koshy
Leela Mandiram
Karithottuva P.O.
Kollam District-690 520.

...Applicant

By advocate Mr.N.K.Mohanlal rep. by Mr.Shihabuddin

Versus

1. The Chief C D A (Pension)
Allahabad.
2. Assistant Defence Estate Officer
Vellayambalam
Sasthamangalam P.O.
Thiruvananthapuram.
3. Union of India represented by
Secretary, Ministry of Public
Grievances and Pension
New Delhi.

...Respondents

By advocate Mr.P.Vijayakumar, ACGSC

The application having been heard on 22nd November, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

This application has been filed for the following reliefs:

- i) issue appropriate orders directing the respondents to pay family pension to the applicant at the rate of Rs.3334/- per month from September '99 with 18% interest till the date of payment and continue to pay pension at the same rate until further revision of pay effected; and
- ii) issue any other appropriate order or direction which this Tribunal deemed just and necessary on the facts and circumstances of the case.

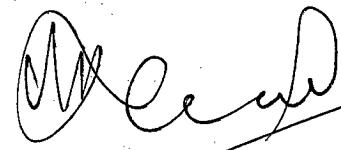
2. When the matter came up for hearing today, learned counsel of the applicant states that the applicant does not wish to press the Original Application as the relief has already been granted to him by the respondents.

3. In the light of the submission of the learned counsel, the Original Application is closed as not pressed, without any order as to costs.

Dated 22nd November, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. V. HARIDASAN
VICE CHAIRMAN

aa.